

2. The Wildlife (Protection) Act, 1972 has been amended from time to time and made more stringent against wildlife related offences.
3. A network of Protected Areas has been established to conserve wildlife and their habitats including rare animals.
4. Wildlife Crime Control Bureau has been set up to check illegal trade in wildlife and its products.
5. The State/UT Governments have been requested to strengthen the field formations and intensify patrolling in and around wildlife rich areas.
6. Financial and technical assistance is extended to the State/UT Governments under various Centrally Sponsored Schemes, viz, 'Integrated Development of Wildlife Habitats', 'Project Tiger' and 'Project Elephant' for providing better protection and conservation of wildlife.
7. Under the Centrally Sponsored Scheme-'Integrated Development of Wildlife Habitats', a new component has been added for initiating 'Recovery Programme for critically endangered species and their habitats' during the 11th Five Year Plan period.

Yamuna Action Plan

909. SHRI O.T. LEPCHA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether it is a fact that the Yamuna Action Plan has failed to achieve the desired result;
- (b) if so, the amount of money spent on the plan so far;
- (c) the reasons for its failure to achieve the desired result; and
- (d) the steps taken to modify the Plan and otherwise, to achieve the desired result?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (d) Implementation of river pollution abatement works is an ongoing and collective effort of the Central and the State Governments. The water quality of river Yamuna is within the prescribed limits in the State of Haryana. The water quality, however, has not shown the desired improvement in the Delhi and in parts of U.P. due to a large gap between the requirement and availability of sewage treatment capacity together with lack of availability of fresh water during the lean season.

An expenditure of Rs. 872.15 crore has so far been incurred under the Yamuna Action Plan (YAP). Sewage treatment capacity of 753.25 million liters per day (mld) was created under YAP-I, while treatment capacity of 189 mld (in Delhi and Agra) and rehabilitation of 324 mld of existing treatment capacity in Delhi is envisaged under YAP-II

In addition to the works under YAP, the State Governments of Delhi, Haryana and Uttar Pradesh have also taken up sewerage and sewage treatment works under other State and Central Plans to address the pollution load being discharged to the river Yamuna.

Environmental damage in Aravali region due to mining

910. SHRI BHARATKUMAR RAUT: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government is aware that over-exploitation of mines in the Aravali region has caused irreparable environmental damage, especially in Faridabad, Gurgaon and Mewat areas;

(b) the salient features of the recent orders of Supreme Court in regard to ban on mining in these areas; and

(c) the steps being taken to implement Supreme Court orders, to save the region from further degradation?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) In view of continued damage to environment and ecology in Aravali region, the Hon'ble Supreme Court of India in I.A. No. 1967 in I.A. No. 1785 in Writ Petition (c) No. 4677 of 1985 in the matter of M.C. Mehta Vs. Union of India and Ore, *vide* order dated 8th May, 2009 have suspended all mining operations in the Aravali Hill range falling in the State of Haryana within the area of approximately 448 sq. k.m. in the Districts of Faridabad and Gurgaon including Mewat till reclamation plan duly certified by the State of Haryana, Ministry of Environment & Forests (MoEF) and Central Empowered Committee (CEC) is prepared in accordance with the statutory provisions contained in various enactments enumerated in the order such as Mineral Conservation and Development Rules, 1988, Mineral Concession Rules, 1960, Environment (Protection) Act, 1986 and Air (Prevention) and Control of Pollution Act, 1981.

(c) The reclamation and rehabilitation plan for the mined out areas would need to be prepared accordingly by the respective lessee for consideration of the State Government, Ministry of Environment & Forests and Central Empowered Committee and implemented thereafter.

Managing dumping of e-waste into rivers and land fills

911. SHRI PRAKASH JAVADEKAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government is taking or proposing to take action to manage tonnes of e-waste being dumped indiscriminately into rivers and land fills all over the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?